

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
LOK SABHA
UNSTARRED QUESTION NO- 4956
ANSWERED ON 31/03/2023

FUNDS FOR PORT INFRASTRUCTURE

4956. MS. DEBASREE CHAUDHURI:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:
पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) whether the Government has sanctioned any funds for the development of ports and port infrastructure in the country;
- (b) if so, the details of the funds allocated during the last three years, year-wise, port-wise, State-wise including West Bengal; and
- (c) the steps taken by the Government to curb the monopoly of private players in Port business activities?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a)&(b) Yes, Sir. Ministry of Ports, Shipping and Waterways (MoPSW) provide financial assistance to Major Ports, Non Major Ports / State Governments for port infrastructure projects, coastal berth projects, road & rail projects, fishery harbours, skill development projects, Coastal community development, International standard cruise terminal and unique and innovative projects such as Ro-Pax ferry services etc. under Sagarmala Scheme. The details of funds allocated and utilized under Sagarmala Scheme in last three years is under:

Financial Year	Fund allocated under RE* (Rs. in Cr.)	Fund Released (Rs. in Cr.)
2019-20	178.26	176.89
2020-21	147.00	146.86
2021-22	356.00	355.73

MoPSW has also released funds to Syama Prasad Mookerjee Port Authority, (SMPA) Kolkata, West Bengal towards subsidy for maintenance and dredging in Haldia Channel and River Hooghly since 1968-69 to till date. Details of funds released to SMPA in last three years are given below:-

Financial Year	Fund allocated under RE* (Rs. in Cr.)	Fund Released (Rs. in Cr.)
2019-20	100.00	100.00
2020-21	203.82	203.82
2021-22	183.00	183.00

* RE- Revised Estimates

(c) 11 Major Ports of India are administered under the Major Port Authorities Act, 2021 and 1 Major Port (Kamarajar Port) is governed by the Companies Act, 2013. The Non-Major Ports and their concessionaires are regulated by State Maritime Boards under respective State Governments. Further, Competition Commission of India formulates regulations from time to time to ensure fair market practices to curb and check the monopoly of private players.
